

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [*Placed in Library. See No. LT-6766/83*].

Notification regarding exemption to preserved latex, latex concentrate, smoke-rubber sheets, crepe rubber and crump rubber from the duty of excise leviable thereon, Report of Controller and Auditor General of India for 1982—Union Govt. (Commercial) Part IV—Hindustan Salts Ltd. and Sambhar Salts Ltd. etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 558(E) (Hindi and English versions) published in Gazette of India dated the 8th July, 1983 together with an explanatory memorandum regarding exemption to preserved latex, latex concentrate, smoke-rubber sheets, crepe rubber and crump rubber from the duty of excise leviable thereon. [*Placed in Library. See No. LT-6767/83*].

(2) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution) :-

- (i) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part IV—Hindustan Salts Limited and Sambhar Salts Limited. [*Placed in Library. See No. LT-6768/83*].
- (ii) Report of the Comptroller and Auditor General of India for the year 1982—Union Government (Commercial) Part—V Electronics Corporation of India Limited. [*Placed in Library. See No. LT-6769/83*].

Statement for delay in laying the Annual Report and Audited Accounts of Electronics Trade and Technology Development Corporation Ltd. for 1981-82.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Electronics Trade and Technology Development Corporation Limited for the year 1981-82 within the stipulated period of nine months after the close of the Accounting Year. [*Placed in Library. See No. LT-6770/83*].

12.14 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :-

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Administrators-General (Amendment) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 27th July, 1983".
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delegated Legislation Provisions (Amendment) Bill, 1983, which has been passed by the Rajya Sabha at its sitting held on the 27th July, 1983."
- (iii) "I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th July, 1983, has passed the following Motion :-

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to

leave being granted by the Lok Sabha to withdraw the Bill further to amend the Arms Act, 1959, which was passed by the Rajya Sabha on the 8th September, 1981 and laid on the Table of the Lok Sabha on 10th September, 1981."

BILLS, AS PASSED BY RAJYA SABHA

SECRETARY : Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha :-

- (a) The Administrators-General (Amendment) Bill, 1983.
- (2) The Delegated Legislation Provisions (Amendment) Bill, 1983.

12.15 hrs.

ARREST OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 31st July, 1983, from the District Magistrate, Allahabad, today :—

"In contravention of section 144 Cr. P.C., Shri R.N. Rakesh, Member of Parliament, alongwith six persons have been arrested on 31-7-83 at 10.45 a.m. by Shaganj Police, District Allahabad, under section 188 I.P.C."

(Interruptions)

MR. SPEAKER : Not allowed. Calling-Attention...

(Interruptions)

MR. SPEAKER : We shall take proper action, make proper enquiry.

PROF. RUP CHAND PAL (Hooghly) : Are you looking into it ?

MR. SPEAKER : It is under my consideration.

SHRI SUDHIR GIRI (Contai) : Sir, I want to...

MR. SPEAKER : Not allowed. Mr. Banatwalla.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported printing and circulation of counterfeit hundred rupee currency notes and withdrawal of money from SBI through counterfeit demand drafts.

SHRI G.M. BANATWALLA (Ponnani): Sir, I call the attention of the Minister of Finance to the urgent public importance and I request that he may make a statement thereon :—

"Reported printing and circulation of counterfeit hundred rupee currency notes and withdrawal of money from several branches of State Bank of India through counterfeit demand drafts and the action taken by Government in the matter."

(Interruptions)

SHRI SUDHIR GIRI : *

MR. SPEAKER : Not allowed.

The hon. Minister.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : At the outset I wish to allay the apprehensions of the Members about the existence of a large number of counterfeit 100-rupee notes in circulation...